

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:135
ANSWERED ON:01.12.2004
CONSTITUTION OF REGULATORY AUTHORITY
Chaudhary Shri Pankaj

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether The Government proposes to constitute a regulatory authority for transport sector with a view to monitor and bring reforms in all the systems of transportation including road, railway, civil aviation and shipping;
- (b) if so, the details thereof; and
- (c) the time by which the final decision is likely to be taken in this regard?

Answer

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

(a) to (c) No proposal is under consideration of Ministry of Shipping, Road Transport & Highways to constitute a Regulatory Authority for transport sector with a view to monitor and bring reforms in all the systems of transportation including road, railway, civil aviation and shipping. In road transport sector, State Governments are empowered to constitute State Transport Authorities under Section 68 of Motor Vehicles Act, 1988. States and UTs have constituted State Transport Authorities who act as regulator for road transport.

Similarly, in port sector, Tariff Regulatory Authority for Major Ports (TAMP) has been set up in the year 1997 under Major Port Trust Act, 1963 to provide fair and cost based tariff structure at the major ports.

Ministry of Railways have indicated that although it was decided to set up a Rail Tariff Regulatory Authority in the year 2003, they have felt that it is not appropriate to set up the Authority at the current juncture.

As per information available from Ministry of Civil Aviation, a Civil Aviation Policy is under formulation which inter-alia would cover the aspect of Regulatory Authority.